

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.62/770/2021
S.W.P. No.2774/2015

Tuesday, this the 9th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Altaf Ahmad Zadoo, aged 43 years,
S/o Gh Rasool Zadoo, R/o Chattabal
Patlipora Balla Srinagar. .. Applicant

(Through Mr.M.Ashraf Wani, Advocate)

Versus

1. State of J & K through Principal Secretary/
Secy. To Government, Power Development
Department, Civil Secretariat J & K Sgr/Jammu.
2. State of J&K through Principal Secretary to Govt.
Public works Department, Civil Secretariat J & K Sgr/
Jammu.
3. Mr. G.S.Jamwal, Jr. engineer (Civil), Power Development
Department, C/o Chief Engineer, Power Development
Department, Jammu.
Respondents

(Through Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Justice L. Narasimha Reddy:



This TA is referable to SWP.No.2874/2015. The relief was claimed against the Power Development Corporation of the Jammu and Kashmir, which is not notified under the Administrative Tribunals Act.

2. Therefore, the Registry is directed to re-transfer the SWP to the Hon'ble High Court of Jammu and Kashmir.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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